NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI TA (AT) (Compt.) No. 25 of 2017 Old Appeal No. 64/2016

In the matter of:

The Ramco Cements LimitedAppellant

Vs.

CCI And Another ...Respondents

For Appellant: None For Respondents: None

ORDER

(Through Virtual Mode)

27.09.2021: The Fixed Deposit Receipt, in the instant Appeal, is renewed for another period of six months from the date of maturity.

[Justice M. Venugopal] Acting Chairperson

[V.P. Singh] Member (Technical)

[Dr. Ashok Kumar Mishra] Member (Technical)

Anjali/nn